

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/TT/2017

Subject : Approval of transmission tariff for 400kV D/C Kameng-Balipara transmission lines alongwith associated bays at Balipara sub-station under "North East-Northern/Western Interconnector-I" in North-Eastern Region from COD to 31.3.2019.

Date of Hearing : 11.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam Electricity Grid Corporation Limited and 7 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted as follows:-

(a) The present petition has been filled for approval of transmission tariff of 400 kV D/C Kameng-Balipara transmission lines alongwith associated bays at Balipara Sub-station under "North East-Northern/Western Interconnector-I" in North-Eastern Region (hereinafter referred to as "transmission assets") from anticipated date of commercial operation of 31.3.2017 to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "2014 Tariff Regulations").

(b) The instant asset was scheduled to be commissioned on 1.3.2013 as per the investment approval dated 27.2.2009. However, they were anticipated to be commissioned on 31.3.2017 and further revised anticipated COD is 30.6.2017.



2. The Commission observed that the petitioner has prayed for grant of POC based on management certificate in accordance with Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulation, 2010. However, POC was not granted as the asset was not commissioned and the anticipated COD was revised.

3. The representative of the petitioner prayed that tariff may be allowed based on the revised anticipated COD of September, 2017, and the petitioner may be allowed to submit the actual cost after commissioning of the transmission assets. The Commission observed that tariff for the instant assets would be allowed after their actual commissioning and directed the petitioner to submit the revised tariff forms as per the actual COD.

4. The Commission directed the petitioner to submit the following additional information on affidavit, with an advance copy to the respondents, by 22.9.2017

(a) Reasons for non-commissioning of the assets as per schedule.

(b) Auditor Certificate and revised tariff forms based on the actual commissioning of the assets; and

(c) Auditor Certificate and RLDC/CEA certificate on no load condition.

5. The Commission directed NEEPCO, Respondent No. 8, to submit the status of the generating station on affidavit by 16.8.2017.

6. The Commission further directed the respondents to file their replies by 6.10.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 13.10.2017 failing which the matter would be decided on the basis of the information already available on record.

7. Subject to above, order was reserved in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

